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THE HIGH COURT OF MADHYA PRADESH
MCRC No.50198/2021
Smt. Phoolkuwar vs. State of M.P.

Gwalior, Dated : 20.10.2021

Shri M.S. Rawat, Counsel for the applicant.

Shri C.P. Singh, Panel Lawyer for the respondent/State.

Case diary is available.

This first application under Section 439 of Cr.P.C. has been filed for grant of bail.

The applicant has been arrested on 15.9.2021 in connection with Crime No.198/2021 registered at Police Station Mayapur, District Shivpuri for offence under Sections 304B, 498A of IPC and under Section 3, 4 of Dowry Prohibition Act.

At the outset, the counsel for the applicant seeks permission of this Court to withdraw this application on merits. However, it is submitted that in view of health condition, she may be granted interim bail.

Considered the submission made by the counsel for the applicant for grant of interim bail on the ground of her health condition.

The applicant has filed a prescription dated 1.8.2021 along with the report of Heart Care Centre. From the report of Heart Care Centre, it is clear that the final impression was "Normal LV Function". Furthermore, no other document has been filed to show that the

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applicant has ever undergone her treatment or examination for heart ailment either before or after 1.8.2021.

In view of the report of Heart Care Centre according to which the applicant is not ailing from Heart disease, no case is made out for grant of interim bail.

Accordingly, the application fails and is hereby **dismissed**.

(alok)

(G.S. Ahluwalia)
Judge